

**DIVISION BENCH**

**ITEM NO.107**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CP (CAA) No.7/ALD/2022, CA (CAA)23/ALD/2021**

**(Second Motion)**

**CORAM:**

**1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 11<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>GIGANTIC REAL ESTATE PRIVATE LIMITED WITH RUDRA REAL ESTATE PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anurup Dutta, Adv.

*: For the Petitioner Companies*

Sh. Piyush Kesarwani, PCS.

Sh. Ajit Kumar Singh, AOL

*: For the O.L., Alld./ RD (NR)*

Sh. Shivendra Bahadur, CGSC

*: For the RoC*

Sh. Gaurav Mahajan, Sr. S.C.

*: For the I.T. Deptt.*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Income Tax Department seeks another opportunity to file the response with respect to the companies.
- 2.** Let the needful be done within a period of two weeks by serving an advance copy to the other side.
- 3.** The reports on behalf of the ROC/ RD and OL have already been filed.
- 4.** Let the matter be adjourned for 8<sup>th</sup> August, 2024 to await the report to be filed by the Income Tax Department.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**11<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*